

(b) whether Government realizes that scrapping of ADF and infusing fresh equity to bridge the Rs. 1500 crore gap in project cost would increase the targeted revenue and in turn the landing/parking charges for airlines and user charges for passengers; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) No, Sir. Airport Development Fee (ADF) is determined by AERA.

(b) and (c) Do not arise.

Irregularities in awarding ground handling projects at airports

1090. SHRIMATI VASANTHI STANLEY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the senior officials of the Airports Authority of India were suspended following a CBI enquiry finding them guilty of irregularities while awarding ground handling projects at various airports across the country;

(b) if so, the details thereof; and

(c) the steps the Ministry is taking to check recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) Yes, Sir.

(b) Five officers have been placed under suspension and departmental proceedings have been initiated in consultation with Central Vigilance Commission.

(c) Corrective measures are under process to prevent participation of defaulter contractor/parties (even if the default is by their sister/related concerns) in future tender process by incorporating suitable provisions in the tender conditions, and amendment in service rules for making it compulsory to seek permission by the retired employees for employment within a period of two years after retirement.

Enhancement in airport infrastructure

1091. DR. V. MAITREYAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the traffic at various airports including non-metro and green field